

(2) OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.433 OF 2007.

ALLAHABAD THIS THE 27TH DAY OF APRIL, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Parwati Devi w/o late Tarpan Singh Ex-Key man, R/o Village Belwan, Post
Pahara, District Mirzapur.

.....Applicant

(By Advocate: Sri A. Srivastava)

Versus.

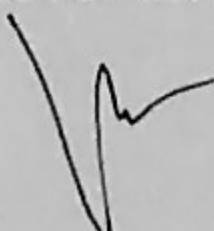
1. Union of India through General Manager, North Central Railway, Allahabad.
2. The Financial Officer and Chief Accounts Officer, North Central Railway, Allahabad.
3. Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. Sr. Divisional Finance Manager, North Central Railway, Allahabad.

.....Respondents

ORDER

Heard Sri A. Srivastava, learned counsel for the applicant on this
O.A.

2. Applicant (Parwati Devi) claiming herself to be the widow of late Tarpan Singh, Ex-Key man. It is alleged that late Tarpan Singh, Ex-Key man superannuated on 31.8.1977 and became entitled to pensionary benefits, but his pension could be settled as late as in 1999 with the issuance of PPO No. 01000300006 (Annexure 1) but before he could get the pension on the basis of P.P.O, ^{he} expired, leaving behind ^{the} present applicant. It is stated that applicant also made efforts, at appropriate level, for getting the amount of pension, which was due to her husband as well as the ^{amount} of family pension, which became due to her on death of her husband, but nothing has



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been done so far, except grant of ex-gratia family pension at the rate of Rs.605 per annum.

3. The Tribunal is of the view that proper course is to finally dispose of the O.A. with a suitable direction to the respondents NO.2 and 4 to look into the matter and pass suitable orders.

4. So the O.A. is finally disposed of with a provision that in case, applicant gives a self contained representation to the respondents NO.2 and 4 together with copy of this O.A. within a period of one month from today, the Authorities concerned shall consider and pass appropriate orders thereon in accordance with Rules on the subject, within a period of two months from the date of receipt of such application together with copy of order and O.A. In case, the applicant remains aggrieved even after the disposal of the representation, she may very well approach this Tribunal.

No order as to costs.

27.4.07

Vice-Chairman

Manish/-